

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

208. IA/4455/2023 IA/4698/2023 IA/5460/2023 IA/5302/2023
IA/2796/2024 C.P. (IB)/1330(MB)2020

IN THE MATTER OF

Punjab and Maharashtra Cooperative Bank Ltd.	... Petitioner
Vs	
Privilege Industries Ltd.	... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 24.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:	Adv. Ashish Chandra Rao (PH)
For the Applicant In IA/4455/2023 and IA/2796/2024:	Adv. Ashwin Pimpale (VC)
For the RP:	Adv. Jash Shah (PH)
For the SRA:	Adv. Mr. Avinash Krishnan Ravi (PH)

ORDER

IA/4455/2023:- Adv. Mr. Avinash Krishnan Ravi appearing on behalf of the SRA prays for time to consider the claim of the applicant and file the appropriate affidavit in respect of the claim of the Applicant. Adjourned to **04.07.2024**.

IA/2796/2024:- The prayer in the present case is for amendment of the Interim Application No. 4455 of 2023 by impleading the SRA as a party. In view of the fact that in IA No. 4455 SRA has already tendered appearance and sought time

to consider the claim of the Applicant. Thus, the present IA has been rendered infructuous. Disposed of as such.

IA/5460/2023 & 5302/2023:-The prayer in the present IA is for quashing the demand notice dated 05.07.2023 issued by the RP. In view of the fact that the Resolution Plan was approved in February 2024, after the issuance of this notice and in addition the present IA has been filed after the affidavit was filed by the SRAs regarding the liability of 15 crores of the Applicant. In view of the same the counsel for the Applicant prays for a short adjournment so as to seek instructions for withdrawing the present IA. Adjourned to **28.06.2024**.

IA/4698/2023:- To be taken up along with IA No. 5460/2023 and 5302/2023 on **28.06.2024**.

Sd/-
MADHU SINHA
Member (Technical)

/Avdhesh K Patel/

Sd/-
REETA KOHLI
Member (Judicial)